

(11)

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 1203/97

New Delhi this the 17th day of March 1998

Hon'ble Shri S.R. Adige, Vice-Chairman (A)

Virendra Pal Singh
S/o Shri Tulsi Singh
R/o Village Pathara,
P.O. Chandawri
Distt: Moradabad

.....Applicant

(By Advocate: None)

Versus

1. Union of India
through its Secretary,
Ministry of Communication,
Department of Telecommunication,
Sanchar Bhawan,
New Delhi.

2. Officer-in-Charge,
D.E. Telegraphs
Moradabad

.....Respondents

(By Advocate: Shri V.S.R. Krishna)

ORDER (Oral)

By Hon'ble Shri S.R. Adige, Vice-Chairman (A)

Applicant seeks grant of temporary status
under the relevant scheme.

2. None appeared for the applicant when the
case was called out. Shri V.S.R. Krishna appeared for the
respondents and was heard.

3. I note from the applicant's rejoinder
that he has claimed that during the pendency of this O.A.
^{he} ~~he~~ has been re-engaged by respondents and since
then he has been continuously working. Shri Krishna stated
that as such an averment ~~was~~ ^{has} not made in the O.A.

itself, he ~~is~~ ^{is not} ~~not~~ ^{not} able to state definitely whether the applicant has indeed been re-engaged by the respondents during the pendency of this O.A. and has since been continuously working as ~~as stated~~ ^{asserted} by him.

4. I dispose of this O.A. with a direction that in the event that the applicant's assertion that during the pendency of this O.A. he has been re-engaged and he has been continuously working since then, is substantiated on the basis of the relevant records maintained by the respondents, they should consider the applicant's claim for grant of temporary status in accordance with rules and instructions on the subject, under intimation to the applicant, within two months from the date of receipt of a copy of this order.

5. The O.A. stands disposed of accordingly.
No costs.

Later on Mrs Rani Chhabra counsel for the applicant appeared.

Adige
(S.R. ADIGE)
Vice-Chairman (A)

cc.